IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 860/92

Date of Order: 15-9-95

Applicants

Patween:

 Syed Sattar. 24. G.Krishna Rao. 13. K.Balsetti. 25. C.Swamy. 26. G.Umapathirao. 2. B.Shiv Raj. 14. S.P. Narsing Rao. 3. K.Balraj. 15. Pratap Singh. 4. G.Balakrishna. 16, & G.Niranjan Singh.
17. D.Raji Reddy.
18. B.Beema Rao. 5. D.Rangaiah. 6. D.Krishna. 7. K.Eswar Lal. 19. S.Chinna Ramulu. 8. M.Krishna. 20. P.Sudarshan. 21. P.Rajaiah. 9. R.Krishna. 10. S.Laxmaiah. 22. B.Krishna. 23. Rajkamal Singh. 11. M. Sathaiah. 12. K.Satyanarayana

and

- 1: The Union of India, rep. by the Secretary Ministry of Defence, New Delhi.
- 2. Scientific Adviser to the Minister of Defence and Director General, Defence Research and Development Organisation, Directorate of Personnel 'H' Block, New Delhi-11.
- 3. Director, Defence Research and Development Laboratory (DRDL) P.O. Kanchanbagh, Hyderabad-258.

Respondents.

For the Applicant :- Mr. T.Jayant, Advocate

For the Respondents: Mr. N.V. Ramana, Add CGSC

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO: VICE-CHAIRMAN

THE HON'BIE MD

(51)

O.A.NO.860/92.

JUDGMENT

Dt: 15.9.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri T.Jayant, learned counsel for the applicants and Shri N.V.Ramana, learned standing counsel for the respondents.

The notional pay of these applicants in the pay scale of R.260-400 was directed to be fixed as on 15.10.1984 as per the orders in the earlier OA filed by them (OA 363/88). The claim in this OA is that the said notional fixation has to be given with effect from 16.10.1981. The same is resisted inter-alia by for the respondents on the ground of resjudicata.

claiming the benefit of upgradation with effect from 16.10.1981 on the basis of the Memo No.17(5)/89-D(Civ.I) dated 19.3.1993, they and others similarly situated employees were informed that the matter is under consideration.

- 4. While refering to the OM, we directed in OA 100/92 that R-I has to take a decision in regard to the same by 31.3.1996.
- 5. For the reasons stated therein, this OA is ordered as under:-

ReI has to take a modecision by 31.3.1996 as to whether the benefit as per the Memo No.17(5)/89-D

centd...

(152)

.. 3 ..

(Civ.I), dated 19.3.1993 has to be extended even to the trades other than the five trades identified by the Expert Committee and the 11 trades identified by the Anomalies Committee. (The trades of the opposition to mot among the 16 trades velocally when I work among the 16 trades of the I work when I work among the 16 trades of the I work when I work among the 16 trades of the I work when I work among the I work we would be the I work when I work among the I work we would be the I work when I work among the I work when I work among the I work we would be the I work among the I work among

6. It is needless to say that if the applicants are aggrieved in regard to the ultimate decision of R-I, they are free to move this Tribunal under Section 19 of the Administrative Tribunals Act. No costs.//

(A.B.GORTHI)
MEMBER (ADMN.)

(V.NEELADRI RAO) VICE CHAIRMAN

DATED: 15th September, 1995. Open court dictation.

Deputy Registrar (J)CC

vsn

To

- The Secretary, Ministry of Defence, Union of India, New Delhi.
- 2. The Scientific Adviser to the Minister of Defence and Director General, Defence Research and Development Organisation, Directorate of Personnel, 'H' Block, New Delhi-11.
- 3. The Director, Defence Research and Development Laboratory(DRDL) P.O.Kanchanbagh, Hyderabad-258.
- 4. One copy to Mr.T.Jayant, Advocate, CAT.Hyd.
- 5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
- 6. One copy to Library, CAT. Hyd.
- 7. One share comm. pvm

· CHECKED BY

COMPARED BY

- APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO VICE-CHAIRMAN

and

A B Goyth The hon'ble mr.r.rangarajan: m(admn)

DATED: - 15 - 9 -1995.

ORDER/JUDGMENT.

M.A./R.A/C.A.No.

860 92 O.A.No.

T.A.No.

(W.P.

Admitted and Interim Directions Issued.

Allowed

Disposed of with directions .

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

No

Control Administrative Tribunat DESPATCH 29 SEY 1995 NS

HYDERABAD BENCH